

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:1597
ANSWERED ON:30.11.2009
ATROCITIES ON SC/ST WOMEN
Munda Shri Arjun

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether inspite of Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989, the number of cases of atrocities on Scheduled Castes and Scheduled Tribes especially on SC/ST women are increasing;
- (b) if so, the details thereof including Jharkhand, State-wise;
- (c) whether the Government intends to make this law more stringent; and
- (d) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT(D. NAPOLEON)

- (a) The number of cases registered by Police, under the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989, during last three years is as under:-

Year Number of cases registered

2006 32407

2007 35352

2008 28923

- > Source:- National Crime Records Bureau
- > Data for 2008 is provisional
- > Separate data in regard to women is not maintained

- (b) The State/UT wise data is given in the annexure.

(c) to (d) The Act was brought into force on 31.01.1990, with a view to preventing "atrocities against members of SCs and STs, to provide for Special Courts for the trial of such offences, and for relief and rehabilitation of the victims" of atrocities. The punishment prescribed for offences of atrocities, under the Act are in between six months to life imprisonment. Further, if the accused has given or fabricated false evidence intending thereby to get the victim convicted of an offence which is of capital nature, then the accused can be punishable with death.